

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF SRI PAVANA KEERTI HOTELS INDIA PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	SRI PAVANA KEERTI HOTELS INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	05 th December 2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101TG2013PTC091509
5.	Address of the registered office and principal office (if any) of corporate debtor	M.NO.3-6-552 TO 558 & 558/1, MAIN ROAD LEVEL 5,6,7, HIMAYATHNAGAR HYDERABAD Telangana 500029 INDIA
6.	Insolvency commencement date in respect of corporate debtor	11 th April 2022 (Order made available and received by IRP on 14 th April 2022)
7.	Estimated date of closure of insolvency resolution process	11 th October 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Raghu Babu Gunturu, IP.No.IBBI/IPA-002/IP-N00025/2016-2017/10053
9.	Address and e-mail of the interim resolution professional, as registered with the Board	EZRESOLVE LLP, 402B, 4 th Floor, Technopolis, Chikoti Gardens, Begumpet, Hyderabad – 500016. Raghu@ezresolve.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	EZRESOLVE LLP, 402B, 4 th Floor, Technopolis, Chikoti Gardens, Begumpet, Hyderabad – 500016. Email : sripavanakeerthihotels@ezresolve.in
11.	Last date for submission of claims	28 th April 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Will identify on identifying classes of creditors
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Website: https://www.ibbi.gov.in/home/downloads b) Physical Address: Will be provided later

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SRI PAVANA KEERTHI HOTELS INDIA PRIVATE LIMITED** On 11th April 2022 (Order made available and received by IRP on 14th April 2022)
The creditors of **SRI PAVANA KEERTI HOTELS INDIA PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **28th April 2022** to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – will be provided later

Submission of false or misleading proofs of claim shall attract penalties.

Raghu Babu Gunturu
Interim Resolution Professional
Sri Pavana Keerti Hotels India Pvt Ltd
IP.No.IBBI/IPA-002/IP-N00025/2016-2017/10053

Date : 15th April 2022.
Place: Hyderabad

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